

Company: Sol Infotech Pvt. Ltd.

Website: www.courtkutchehry.com

Kerala Co-Operative Societies (Amendment) Act, 1988 7 of 1988

CONTENTS

- 1. Short Title And Commencement
- 2. Amendment Of Sections 80 And 109
- 3. Repeal And Saving

Kerala Co-Operative Societies (Amendment) Act, 1988

7 of 1988

An Act further to amend the Kerala Co-operative Societies Act, 1969. Whereas it is expedient further to amend the Kerala Co-operative Societies Act, 1969, for the purposes hereinafter appearing; Be it enacted in the Thirty-ninth Year of the Republic of India as follows:-

1. Short Title And Commencement :-

- (1) This Act may be called the Kerala Co-operative Societies (Amendment) Act, 1988.
- (2) It shall be deemed to have come into force on the 15th day of February 1988.

2. Amendment Of Sections 80 And 109 :-

In sub-section (3) of section 80 and in sub-section (1) of section 109 of the Kerala Co-operative Societies Act, 1969 (21 of 1969) (hereinafter referred to as the principal Act), after the words "make rules", occurring in two places, the words, "either prospectively or retrospectively," shall be inserted.

3. Repeal And Saving :-

- (1) The Kerala Co-operative Societies (Amendment) Ordinance, 1988 (8 of 1988), is hereby repealed.
- (2) Notwithstanding such repeal, anything done or any action taken under the principal Act as amended by the said Ordinance shall be deemed to have been done or taken under the principal Act as

amended by this Act.